

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 25.03.2010

Meeting No. 47/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 25.03.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 11.02.2010. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	924	M/S. BGH EXIM LTD., KOLKATA	M.No. 47/10 DT. 25.03.2010 25.03.2010	Status: Deferred
	HQ File :01/85/050/00107/AM10	RLA File :02/24/040/00110/AM10/	Lic.No/Date:0210131072 02.09.2009	
	The case was considered by the committee as per agenda. Representative of the applicant Firm did not turn up for PH. The Committee decided to defer the case for PH on 22.04.2010. To be re listed on 22.04.2010.			

2	925	M/S. GADRE EXPORT PVT LTD	M.No. 47/10 DT. 25.03.2010	Status: Deferred
	Case No.:5/47/85-ALC3/2009			
	HQ File :01/85/050/00243/AM10/	RLA File :03/94/040/00745/AM10/	Lic.No/Date:0310548770 02.12.2009	
	The case was considered by the committee as per agenda. It was noted that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite the comments. To be re listed on 22.04.2010.			

3	926 Case No.:10/47/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 47/10 DT. 25.03.2010	Status: Deferred
	HQ File :01/85/050/00248/AM10/	RLA File :03/94/040/00881/AM10/	Lic.No/Date:0310555518 15.01.2010	
	The case was considered by the committee as per agenda. It was noted that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite the comments. To be re listed on 22.04.2010.			

4	927 Case No.:3/47/85-ALC3/2009	M/S.GADRE MARINE EXPORT PVT LTD	M.No. 47/10 DT. 25.03.2010	Status: Deferred
	HQ File :01/85/050/00241/AM10/	RLA File :03/94/040/00717/AM10/	Lic.No/Date:0310546877 20.11.2009	
	The case was considered by the committee as per agenda. It was noted that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite the comments. To be re listed on 22.04.2010.			

5	928 Case No.:7/47/85-ALC3/2009	M/S.GADRE MARINE EXPORT PVT LTD	M.No. 47/10 DT. 25.03.2010	Status: Deferred
	HQ File :01/85/050/00245/AM10/	RLA File :03/94/040/00738/AM10/	Lic.No/Date:0310548284 30.11.2009	
	The case was considered by the committee as per agenda. It was noted that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite the comments. To be re listed on 22.04.2010.			

6	929 Case No.:12/47/85-ALC3/2009	M/S. GROVER VINEYARDS LTD.,	M.No. 47/10 DT. 25.03.2010	Status: Approved.							
	HQ File :01/85/050/00250/AM10/	RLA File :07/24/040/00408/AM10/	Lic.No/Date:0710069663 27.01.2010								
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on the same basis as under:- <table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Processed Still Wine 12.5 % Alcohol</td><td>22800.000 Litre</td><td>Raw Still Wine 12.5 % Alcohol</td><td>22800.000 Litre</td></tr></table> RA to take consequential action as per policy/procedure				Export Item	Qty	Import Item	Qty	Processed Still Wine 12.5 % Alcohol	22800.000 Litre	Raw Still Wine 12.5 % Alcohol
Export Item	Qty	Import Item	Qty								
Processed Still Wine 12.5 % Alcohol	22800.000 Litre	Raw Still Wine 12.5 % Alcohol	22800.000 Litre								

7	930	M/S. GROVER VINEYARDS LTD.,	M.No. 47/10 DT. 25.03.2010	Status: Approved
	Case No.:13/47/85-ALC3/2009			
	HQ File :01/85/050/00251/AM10/	RLA File :07/24/040/00409/AM10/	Lic.No/Date:0710069664 27.01.2010	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on the same basis as under:-			
Export Item	Qty	Import Item	Qty	
Processed Still Wine 12.5 % Alcohol	22800.000 Litre	Raw Still Wine 12.5 % Alcohol	22800.000 Litre	

RA to take consequential action as per policy/procedure

8	931 Case No.:4/47/85-ALC3/2009	M/S. JINDAL DRUGS LIMITED	M.No. 47/10 DT. 25.03.2010	Status: Withdrawn
	HQ File :01/85/050/00242/AM10/	RLA File :03/94/040/00701/AM10/	Lic.No/Date:0310552490 24.12.2009	
	The case was considered by the committee as per the agenda. It was noted that 9 advance licences of applicant Firm were ratified in Meeting No. 14 dated 06.08.2009 as case No. 335 (1/23/85-ALC/ 2008). RA may therefore decide the instant case as repeat of decision dated 06.08.2009 under para 4.7.1 of HBP Vol.I (2009-2014)			

9	932 Case No.:6/47/85-ALC3/2009	M/S. JINDAL DRUGS LIMITED	M.No. 47/10 DT. 25.03.2010	Status: Withdrawn
	HQ File :01/85/050/00244/AM10/	RLA File :03/94/040/00737/AM10/	Lic.No/Date:0310552486 24.12.2009	
	The case was considered by the committee as per the agenda. It was noted that 9 advance licences of applicant Firm were ratified in Meeting No. 14 dated 06.08.2009 as case No. 335 (1/23/85-ALC/ 2008). RA may therefore decide the instant case as repeat of decision dated 06.08.2009 under para 4.7.1 of HBP Vol.I (2009-2014)			

10	933 Case No.:9/47/85-ALC3/2009		M/S. LALAHS SPICES & FOOD PRIVATE LIMITED	M.No. 47/10 DT. 25.03.2010	Status: Approved
	HQ File :01/85/050/00247/AM10/		RLA File :04/24/040/00182/AM10/	Lic.No/Date:0410109170 09.11.2009	
	The case was considered by the committee as per agenda. In consultation with technical representative present in the meeting, it was decided to ratify the norms with 5 % wastage as under:-				
	Export Item	Qty	Import Item	Qty.KG	
	TURMERIC POWDER	44247.780 K	WHOLE TURMERIC	46460.000 KG	
RLA may take consequential action as per policy/procedure.					

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936 Case No.:11/47/85-ALC3/2009	M/S. GILLETTE INDIA LTD	M.No. 47/10 DT. 25.03.2010	Status: Approved
HQ File :01/85/050/00249/AM10/	RLA File :04/24/040/00229/AM10/	Lic.No/Date:0410110511 31.12.2009	

The case was considered by the committee as per agenda. Committee ratified the norms on net to net basis as under:-

Export item	Qty	Import item	Qty
1. Tooth Brush Plastic	5000000.000 Nos.	1. Tooth brush Bulk Tooth Brush	5000000.000 Number, on net to net basis.
		2. PVC FILM –RIGID PACKING MATERIAL	As per Packing Policy or as applied for, whichever is less.
		3. PAPER BOARD PACKING MATERIAL	As per Packing Policy or as applied for, whichever is less.

RA to take consequential action as per policy/procedure.

14	937 Case No.:1/47/85-ALC3/2009	M/S. JEWEL CONSUMER CARE P LTD	M.No. 47/10 DT. 25.03.2010	Status: Deferred
	HQ File :01/85/050/00239/AM10/	RLA File :34/24/040/00221/AM10/	Lic.No/Date:3410026605 16.03.2010	
	The case was considered by the committee as per agenda. In consultation with the technical representative present in the meeting , Committee decided to ask the applicant Firm for following information:-			
	1.Net content of Polypropylene & Thermoplastic Elastomer in export product at S.No 1 & 3. 2.Net content of Polypropylene in the export product at S. No. 2. To be re-listed on 22.04.2010.			

15	938 Case No.:2/47/85-ALC3/2009	M/S. THE CAMPCO LTD	M.No. 47/10 DT. 25.03.2010	Status:
	HQ File :01/85/050/00240/AM10/	RLA File :07/24/040/00357/AM10/	Lic.No/Date:0710070562 17.03.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received .The Committee decided to defer the case. To be re listed on 22.04.2010.			

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